

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA No.622/1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
New Delhi this the 18th March, 1999.

Ms. Chandrakanta Verma,  
D/o Shri Rama Verma,  
192, Rouse Avenue,  
New Delhi-110002. .... Applicant

(By Advocate: Shri S.Y. Khan)

Versus

Union of India through

1. Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan,  
New Delhi.
2. Director General,  
Doordarshan News,  
Akashvani Bhawan,  
New Delhi.
3. Chief Executive Officer,  
Prasar Bharti  
Akashvani Bhawan,  
New Delhi. .... Respondents

O R D E R (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

In this O.A. applicant seeks a direction to respondents to include her name in the Indian Broadcasting (Programme) Service w.e.f. 5.11.90 with all consequential benefits.

2. We have heard applicant's counsel Shri Khan who states that applicant has filed representation dated 8.5.97 (Ann. A-1) which still remain undisposed of by respondents.

3. Shri Khan has invited our attention to the Tribunal's order dated 15.3.99 in M.A. No. 171/99 arising out of O.A. No. 713/94 filed by Dr. A. Nigam claiming similar benefits, who Shri Khan asserts, is junior to applicant.

4. We dispose of this O.A. with a direction to respondents to dispose of the aforesaid representation dated 8.5.97 in accordance with rules and instructions, having regard to the contents of the Tribunal's order dated 15.3.99 on M.A. No. 171/99 in O.A. No. 713/94 within three months from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.  
No costs.

*Lakshmi Swaminathan*  
(Mrs. Lakshmi Swaminathan)  
Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)

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